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**IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR**

**BEFORE  
HON'BLE SHRI JUSTICE GURPAL SINGH AHLUWALIA**

**ON THE 24<sup>th</sup> OF APRIL, 2024**

**WRIT PETITION No. 22489 of 2018**

**BETWEEN:-**

**GIRDHARI PAWAR S/O SHRI ASHARAM PAWAR, AGED ABOUT 74 YEARS, OCCUPATION: AGRICULTURIST R/O GRAM KHAJRI, TEHSIL AND DISTRICT CHHINDWARA (MADHYA PRADESH)**

**.....PETITIONER**

***(BY SHRI MUKESH KUMAR AGRAWAL - ADVOCATE)***

**AND**

- 1. SMT. SAVITRI BAI BARKADE W/O SHRI SUMRAN BARKADE, AGED ABOUT 38 YEARS, R/O GRAM KHARJI, TEHSIL CHHINDWARA DISTRICT CHHINDWARA (MADHYA PRADESH)**
- 2. SUMARAN BARKADE S/O SHRI BABULAL BARKADE, AGED ABOUT 42 YEARS, R/O GRAM KHAJRI, TAHSIL CHHINDWARA DISTRICT CHHINDWARA (MADHYA PRADESH)**
- 3. THE STATE OF MADHYA PRADESH THROUGH COLLECTOR, CHHINDWARA DISTRICT CHHINDWARA (MADHYA PRADESH)**

**.....RESPONDENTS**

***(SHRI JAIDEEP SIRPURKAR - ADVOCATE FOR RESPONDENTS NO.1 AND 2 ON CAVEAT )***

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*This petition coming on for admission this day, the court passed the following:*

**ORDER**

This petition has been filed in a most haphazard manner. It was amended from time to time and it has not been numbered properly. One of the report

submitted in favour of respondents says that no revenue records after 1914-15 is available, whereas according to petitioner he has obtained the certified copy of certain records to show that records subsequent to year 1914-15 are still available. However, it is fairly conceded by Shri Mukesh Agrawal that he has not filed the certified copies of those documents.

2. This Court was required to spend approximately 1 and 1/2 hour to find out the documents on which arguments were being raised.

3. Under these circumstances, this Court is of considered opinion that it is not possible to decide the case effectively unless and until a properly constituted writ petition is filed.

4. Accordingly, this petition is **dismissed** with liberty to petitioner to file a fresh writ petition alongwith complete documents after supplying a copy of writ petition to Shri Sirpurkar.

5. On filing the photocopy of the impugned order dated 31.08.2018 passed by Board of Revenue, Gwalior in case No.1/Revision/Chhindwara/Bhura/2018/2305, order dated 01.01.2018 passed by Collector, District Chhindwara in Revenue Case No.427/Appeal/2016-17 and order dated 18.07.2017 passed by SDO (Revenue), District Chhindwara in Revenue Case No.02/A-23/2015-16, the office is directed to return the certified copies of the impugned orders.

6. Since this petition has been dismissed because of the fact that it has been filed in a haphazard manner and it is very difficult to locate the documents, therefore, it is directed that interim order dated 25.09.2018 shall remain in force for a period of one month from today and in case if fresh petition is filed, then he can pray for grant of fresh interim order.

SR\*

